



2026:AHC:10379

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 42702 of 2025

Jagdish Chandra And 8 Others

.....Petitioner(s)

Versus

State Of U.P. Through Collector And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Lalit Kumar
Counsel for Respondent(s)	:	C.S.C., Krishna Kant Singh

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. After filing of the present writ petition supplementary affidavit as well as amendment application has been filed by the petitioners in the Registry, which is not on record.

2. After some arguments, a prayer has been made by counsel for the petitioners to dismiss present writ petition as not pressed with liberty to file fresh writ petition with better averments and documents, which are appended by the petitioners in the supplementary affidavit as well as in the amendment application.

3. This prayer has not been opposed by counsel for the respondents.

4. The writ petition is dismissed with liberty as prayed.

5. Office is directed to return certified copy of the order, which is under challenge in the present writ petition, after keeping photo-copy of the same on record.

(Prakash Padia,J.)

January 16, 2026

Pramod Tripathi